

ITEM NO.8

COURT NO.8

SECTION II-B

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 2779/2023

(Arising out of impugned final judgment and order dated 23-01-2023 in CRLMA No. 1316/2023 passed by the High Court Of Gujarat At Ahmedabad)

SAKET SUHAS GOKHALE

Petitioner(s)

VERSUS

THE STATE OF GUJARAT

Respondent(s)

(IA No.43024/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.43025/2023-EXEMPTION FROM FILING O.T., IA No. 43024/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT AND AND IA No. 43025/2023 - EXEMPTION FROM FILING O.T.)

Date : 27-03-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE VIKRAM NATH

For Petitioner(s)

Mr. Abhishek Manu Singhvi, Sr. Adv.
Mr. Siddharth Agarwal, Sr. Adv.
Mr. Nipun Saxena, Adv.
Mr. Amit Bhandari, Adv.
Ms. Arshiya Ghose, Adv.
Mr. Archit Adlakha, Adv.
Ms. Soumya Saxena, Adv.
Mr. Aditya Raj, Adv.
Mr. Apoorve Karol, Adv.
Mr. Mithu Jain, AOR

For Respondent(s)

Mr. Tushar Mehta, Solicitor General
Ms. Swati Ghildiyal, AOR
Ms. Devyani Bhatt, Adv.

UPON hearing the counsel the Court made the following
O R D E R

As requested by Mr. Tushar Mehta, learned Solicitor General of India, list this matter on 14.04.2023.

(DEEPAK SINGH)
COURT MASTER (SH)

(ANJU KAPOOR)
COURT MASTER (NSH)

